

ITEM NO.1

COURT NO.9

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15371/2012

(Arising out of impugned final judgment and order dated 22/03/2012
in WA No. 2287/2011 passed by the High Court of Madras)

MAHALAKSHMI CULTURAL ASSN.

Petitioner(s)

VERSUS

DIR.INSPECTOR GEN.OF POLICE & ORS.

Respondent(s)

(With appln.(s) for may refer to remarks and interim relief and
office report)

WITH

SLP(C) No. 25000/2012(With appln.(s) for permission to place addl. documents on record
and Office Report)SLP(C) No. 25001/2012

(With Office Report)

W.P.(C) No. 1060/2013

(With appln.(s) for directions and Office Report)

W.P.(C) No. 1061/2013

(With appln.(s) for directions and Office Report)

W.P.(C) No. 1073/2013

(With appln.(s) for directions and Office Report)

W.P.(C) No. 859/2014

(With appln.(s) for exemption from filing O.T. and Office Report)

W.P.(C) No. 402/2014

(With appln.(s) for directions and Office Report)

SLP(C) No. 35845/2014

(With Office Report)

SLP(C) No. 35455/2014

(With Office Report)

SLP(C) No. 15568/2015

(With appln.(s) for directions and impleadment and Office Report)

W.P. (C) No. 200/2014

(With appln.(s) for directions and Office Report)

Date : 13/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Sunil Fernandes, AOR
Ms. Astha Sharma, Adv.

Dr. A.M. Singhvi, Sr. Adv.
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Ms. Swikriti Singhanian, Adv.
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Mr. Ashok K. Mahajan, AOR

Mr. A. Radhakrishnan, AOR

Mr. V. Balachandran, AOR

Ms. Ruby Singh Ahuja, Adv.
Ms. Deepti Sarin, Adv.
Mr. Chahat Chawla, Adv.
Ms. Anisha Mitra, Adv.
Mrs. Manik Karanjawala, Adv.
for M/s. Karanjawala & Co.

Mr. Dushyant Parashar, AOR

For Respondent(s) Mr. Rakesh Dwivedi, Sr. Adv.
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Mr. Anish Agarwal, Adv.
Mrs. Shase, Adv.

Mr. Balaji Srinivasan, AOR
Mr. Mayank Kshirsagar, Adv.

Mr. S. Udaya Kumar Sagar, Adv.
Mr. Krishna Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) Nos.25000/2012, 25001/2012, 35845/2014, 35455/2014

We have heard learned counsel for quite some time.

We find that the judgment and order dated 22nd March, 2012 passed by the High Court of Judicature at Madras in W.A. No.2287 of 2011 has not at all dealt with online rummy. In fact, learned counsel for the respondents states that they have not yet taken any decision whether online rummy falls foul of the law or not.

Under these circumstances, we are of the opinion that since there is no discussion at all in regard to online rummy in the impugned judgment and order, it is not necessary for us to entertain these petitions, the issue being *res integra*.

We make it clear that the impugned judgment and order of the High Court of Judicature at Madras has not dealt with online rummy and, therefore, any observations made in the impugned judgment and order may not necessarily relate to online rummy.

With these observations, these petitions are disposed of.

SLP(C) Nos.15371/2012, 15568/2015, W.P.(C) Nos.1060/2013, 1061/2013, 1073/2013, 859/2014, 402/2014, 200/2014

It is stated by learned counsel for the petitioner in SLP(C) No.15371/2012 that he has received telephonic instructions that the petitioner has already been acquitted in the trial and he would like to confirm the same.

List these matters on 18th August, 2015.

(SANJAY KUMAR-I)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER